

ITEM NO.24

Court 5 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 345/2020

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 113873/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 125866/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 124873/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 125865/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-02-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vishal Tiwari,
In-person

For Respondent(s) Mr. Azmat Hayat Amanullah, AOR

UPON hearing the petitioner the Court made the following
O R D E R

This petition has been filed without verifying the factual position nor is supported by any official record, whereas the counter affidavit discloses the true state of affairs and which need no further elaboration or adjudication.

The writ petition and other pending applications are dismissed.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

